

pleased to state what is the total area of land comprised in parts (a) and (b) of Sub-clause (2) of Clause (1) as is exempted from the operation of the Delhi Land Holdings (Ceiling) Bill, 1959?

The Minister of Home Affairs (Shri G. B. Pant): The information is being collected and will be laid on the Table.

Land Holdings in Delhi

1602. Pandit Thakur Das Bhargava: Will the Minister of Home Affairs be pleased to state:

(a) the number of land holdings in Delhi and what is the total area of their holdings;

(b) out of these holdings how many are such as are owned or possessed by persons who have no families and out of these how many holdings are there which consist of more than thirty standard acres; and

(c) out of the total holdings how many are such as are owned or possessed by persons representing families and out of them how many are such holdings as consist of more than 30 standard acres?

The Minister of Home Affairs (Shri G. B. Pant): The information is being collected and will be laid on the Table.

Joint Hindu Families in Delhi

1603. Pandit Thakur Das Bhargava: Will the Minister of Home Affairs be pleased to state:

(a) the number of joint Hindu families in such areas of Delhi to which the Delhi Land Holdings (Ceiling) Bill shall apply;

(b) the total number of co-parceners in such families; and

(c) whether it is a fact that in regard to land holdings owned or occupied by joint Hindu families, usually the name of Karta appears in the re-

Explanation

venue papers and the names of the co-parceners do not appear.

The Minister of Home Affairs G. B. Pant): (a) and (b). Information is not available.

(c). An enquiry is being made regarding Holdings belonging to Companies, Associations and other Industrial Bodies, Delhi.

1604. Pandit Thakur Das Bhargava: Will the Minister of Home Affairs be pleased to state:

(a) how many holdings in Delhi are owned or possessed by Companies, Associations and other industrial bodies within the meaning of clause 3 of the Delhi Land Holdings (Ceiling) Bill; and

(b) how many of them own or possess more than 30 standard acres?

The Minister of Home Affairs G. B. Pant): (a) and (b). The information is being collected and will be laid on the Table.

12 hrs.

RE: POINT OF PERSONAL EXPLANATION

Mr. Speaker: Paper to be laid on the Table. Shri Datar.

Shri Frank Anthony (Nominations of Anglo-Indians): May I raise a point? The Home Minister had promised to check whether I had written to him in regard to the matter which I raised the other day. I would like to know whether he has verified it.

Mr. Speaker: I said the other day that I would give two days' time to the Home Minister as he wanted to get all the information and place it before the House. The hon. Member was very anxious to have it done and there it was placed before the House. The hon. Home Minister also said that if he had any further information, he would place it on the

[Shri Lal Bahadur Shastri]

of the House. Evidently, he has no further information.

Shri Frank Anthony: No, Sir. The position has not been clarified. The simple point was that the Home Minister said he had written to me and I had not replied. My position is this, that I did reply, and at great length. Is that a fact or not?

An. Hon. Member: It is all over.

Shri Frank Anthony: It is not over. I did reply to him and at great length.

The Minister of Home Affairs (Shri G. B. Pant): It is a very trivial matter. When I made that statement that I had written a letter and had not received a reply, obviously Shri Frank Anthony did not contradict me, because his impression too did not differ from mine. He found out later that a letter had been written by him to me. I do not want to contradict any Member of this House, and when he says that he had sent a letter to me and had received a reply from me, I accept what he says. In fact, I have seldom contradicted any Member of this House so far as statements of fact are concerned. He says so. I need not state the circumstances under which I made that statement. It is a very trivial matter. I do not want to pursue it further or to state what passed between him and me. There was no such intention.

What he said was this. He wanted to give a personal explanation because Shri D'Cruz had been in a way placed in a somewhat awkward position. I said: 'I am sorry if he had been so placed'. I do not know what more he wants me to do. I do not contradict what he says and I do not say, after what he has said, that I stick to what I had said previously. He says that my statement was not correct to that extent. I said that if I had made an incorrect statement, I was sorry. I have also said that as Shri Frank Anthony is

satisfied that what I said was not correct. I accept what he says.

Shri Frank Anthony: May I point out.....

Mr. Speaker: I am not going to allow a further discussion. The matter is closed. It is not a question of cross-examination. The hon. Minister has said 'yes'. That may be taken as it is. He has said today that he did receive the letter. It is a small matter. Possibly it escaped his notice. He even said: 'I am sorry if I have said so'. But I do not know what kind of crucifixion this is. I am not going to allow it.

Paper to be laid on the Table.

Shri Frank Anthony: I beg your pardon.

Mr. Speaker: I am sorry. I am not going to allow this (*Interruptions*).

Shri Frank Anthony: May I place it on the Table of the House?

Mr. Speaker: I am not going to allow it.

Shri Frank Anthony: This is the correspondence that passed between myself and the Home Minister.

Mr. Speaker: No, I am not going to load the Table with all such papers.

Shri Frank Anthony: I rise on a point of order.

Mr. Speaker: Let the Paper mentioned on the agenda be laid on the Table of the House first. I will hear him later.

PAPER LAID ON THE TABLE

NOTIFICATION RE: AMENDMENT TO ALL INDIA SERVICES (DISCIPLINE AND APPEAL) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under subsection (2) of Section 3 of the All